

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

01.03.2012

CP 11/2012 (OA No.356/2009) with MA 44/2011

Mr. Parvaz Naqvi, Counsel for applicant.

Heard learned counsel for the applicant on Contempt Petition as well as MA filed under Section 5 of Limitation Act for condonation of delay in filing the present Contempt Petition. We find no cogent reason to condone the delay in filing the Contempt Petition as the applicant failed to explain the day to day delay in filing the Contempt Petition. Therefore, in our view the Contempt Petition is filed beyond the limitation. Accordingly, the MA seeking condonation of delay being bereft of merit is hereby dismissed.

Since the Contempt Petition is filed after limitation as prescribed under the statute, we are not inclined to issue notices. The Contempt Petition also stands dismissed being filed after inordinate delay.

With regard to the notice for demand of justice served upon the respondents through counsel of the applicant prior to filing of this Contempt Petition is concerned, it is for the respondents to consider the same. We are not inclined to issue any directions to this effect also.

With these observations, both Contempt Petition and MA stand dismissed.

*Anil Kumar*

(Anil Kumar)  
Member (A)

*K. S. Rathore*

(Justice K.S.Rathore)  
Member (J)

*ahq*